
(2008) 02 SC CK 0028

In the Supreme Court Of India

Case No : Civil Appeal No. 1663 of 2008 (Arising out of SLP (C) No. 5463 of 2007) (CC No. 12608)

Executive Engineer, Public Health Div.

APPELLANT

Vs

Kumesh

RESPONDENT

Date of Decision : 25-02-2008

Acts Referred:

Citation : (2009) 2 ALT 10 : (2008) 2 AWC 1301 Supp : (2008) 1 CLT 594 : (2008) 118 FLR 1188 : (2008) 2 LLJ 826 : (2008) 3 SCALE 305 : (2008) 3 SCC 304 : (2008) 1 SCC(L&S) 652

Hon'ble Judges : Tarun Chatterjee, J;H. S. Bedi, J

Bench : Division Bench

Advocate : Yash Pal Rangi, Manjit Singh and T.V. George, for the Appellant; Pallav Shishodia and Prabhjit Jauhar, for the Respondent

Final Decision : Partly Allowed

Judgement

1. Delay condoned.

Leave granted.

2. This appeal is directed against the judgment and final order dt. 24.04.2007 passed by the High Court of Punjab and Haryana at Chandigarh in C.W.P. No. 16957 of 2006 by which the High Court has affirmed the award passed by the Labour Court with 50% back wages to be paid to the respondent.

3. Considering the facts and circumstances of the case, we are of the view that the order regarding payment of 50% back wages be modified by 25% of back wages to be paid to the respondent. We order accordingly. With this modification, the order of the High Court is affirmed. The appeal is disposed of accordingly. There shall be no order as to costs.